

DECLARATION OF ASSETS IN THE FORM OF REAL ESTATE OR INVESTMENTS AS PER THE FULL COURT RESOLUTION OF SUPREME COURT OF INDIA DATED 7th MAY, 1997
REVISED AS ON 31-03-2018

- A. Name of Judge: Justice N.V. Ramana
 B. Name of Spouse: Mrs. N. Sivamala

NOTE :

- (1) Mrs. (Dr.) N.S. Bhuvana, and
 (2) Mrs. N.S. Tanuja, Daughters of the declarant are no more dependents.
 (3) Mrs. N. Sarojini Devi, mother of the declarant has passed away on 11-01-2017.

1. Real Estate (immoveable property)

Sl.	Description	Remarks
1.	Plot No.331/2RT, S.R. Nagar, Hyderabad (266 Sq. yds. With built up area of 4000 Sft.)	Acquired in the name of self and spouse vide Registered document dated 16.04.1994
2.	247.25 Sq. mtrs. plot at Noida	Allotted by High Court Judges Sahakari Avas Samithi Limited, on lease basis vide Registered document dated 20.04.2010
3.	Agricultural land (HUF) out of an extent of Acs.9.64 cents in Ponnaram village, Veerlapadu Mandal, Krishna District.	Ancestral property
4.	Agricultural land to an extent of Acs.3.02 cents in Mirthipadu village, Sitanagaram Mandal, East Godavari District.	Acquired vide Registered document dated 19.08.1997

1.2 Real Estate (immoveable property) of the Judge's Spouse

Sl.	Description	Remarks
1.	Two house plots of 1652 Sq.yds. in Peerancheruvu village, Rajendranagar Mandal, Ranga Reddy Distt.	Acquired vide Registered document dated 27.06.2007
2.	Agricultural land to an extent of Acs.6.02 cents in Mirthipadu village, Sitanagaram Mandal, East Godavari District.	Acquired vide Registered documents dated 22.05.1996, 7.06.1996, 20.06.1996 and 24.07.1996
3.	220 Sq.yds plot in Koppuravuru village, Pedakakani Mandal, Guntur District.	Acquired vide Registered document dated 03.01.1996
4.	Agricultural land to an extent of Acs.2.30 cents in Kanchikacherla Village and Mandal, Krishna District.	Acquired vide Registered document dated 06.07.2005
5.	One-third share in an extent of Acs.6.00 in Konthamuru village, Kolamuru revenue village, Rajahmundry Rural Mandal, East Godavari District.	Acquired through inheritance
6.	Agricultural land in an extent of Acs 4.00 in Dharmaram village, Keesara Mandal, Ranga Reddy District.	Acquired vide Registered document dated 03.05.1999
7.	Agricultural land to an extent of Acs.3.00 in Dharmaram village, Keesara Mandal, Ranga Reddy District.	Acquired vide Registered document dated 24.01.2014
8.	Building at Sri Vijaya Co-operative Housing Society, Road No. 10-C, Jubilee Hills, Hyderabad	Inherited by virtue of Wills dated 4-7-1995 and 22-04-2013

2. Investments

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
	Nil	Nil	Nil

2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
	Nil	Nil	Nil

2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Andhra Bank SB Account	Rs. 8,41,752-56	
2.	Savings in GPF Account	Rs. 1,26,51,020-00	
3.	UCO Bank SB Account	Rs. 14,55,225-20	
Insurance Policy			
4	LIC Policy (since 2001)	Premium Rs.37,949/- p.a.	

2.2 Investments of the Judge's spouse

2.2.1 Shares

S. No.	Description	Number	Remarks
1.	HBL Power System	1000	
2.	Intertec Comm Equity	200	
3.	Kernex Microys - Equity	60	
4.	Sagarsoft (I) Ltd - Equity	700	
5.	Shree Rama M-Tech Equity	1200	
6.	Tata Teleservices	1000	
7.	Telphoto Ent - New Equity	85	
8.	Vantel Technologies	1500	
9.	CCL Products India Limited	1000	

2.2.2 Mutual Funds

S.No.	Description	Number	Remarks
	Nil	Nil	Nil

2.2.3 Deposits and other Financial Investments

S.No.	Description	Number/Weight/Amount	Remarks
1.	Andhra Bank SB Account	Rs. 4,38,329-10	
Insurance Policy			
2.	LIC Policy (since 2002)	Premium Rs.38,682/- per annum	

3. Liabilities of the Judge

1.	Loans	Rs.30,00,000-00
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4. Other remarks

ADDITIONAL INFORMATION

Mrs. N. Sivamala, Spouse is possessing I 20 (2015 Model) ASTA car.

(JUSTICE N.V. RAMANA)